

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

O.A. No. 171 OF 2020

IN THE MATTER OF:-

Poonam Yadav

.....Applicant

Versus

M.C. Farrukhnagar & Ors.

.....Respondents

Date of hearing: 21-08-2020

**REPORT ON BEHALF OF DEPUTY COMMISSIONER
GURUGRAM & HARYANA STATE POLLUTION CONTROL
BOARD (HSPCB), IN COMPLIANCE OF ORDER DATED 21-
08-2020**

MOST RESPECTFULLY SHOWETH:-

 This Hon'ble Tribunal has taken cognizance on the complaint of Poonam Yadav during hearing on dated 21/08/2020 that "Grievance in this application is against setting up of a landfill site on grazing land, without any Environmental Clearance (EC), at Farrukhnagar, District Gurugram, Haryana, in violation of the siting criteria".


Before considering the matter, we find it necessary to require a factual and action taken report in the matter from the Haryana State Pollution Control Board (HSPCB) and the District Magistrate, Gurugram, which may be furnished within two month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

In compliance to these orders the Deputy Commissioner, Gurugram has appointed Additional Deputy Commissioner, Gurugram for site inspection along with Regional Officer, HSPCB, Gurugram South. During inspection on dated 26-03-2021, it was found that, Municipal Committee, Farrukhnagar is disposing & dumping the municipal solid waste without any segregation and treatment on the undeveloped site of 25 Acres. The un-segregated municipal solid waste is lying on the site and scattered in the whole area (photographs attached as Annexure-R1).

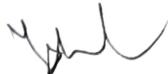
Accordingly, a notice has been issued to the Municipal Committee, Farrukhnagar vide no. 7091-92 dated 30-03-2021 (copy attached as Annexure-R2) and directed to immediately submit compliance along with time bound action plan for scientific disposal / transfer of Municipal Solid Waste with robust mechanism along with the status and nature of site to be developed for disposal of Municipal Solid waste at Farrukhnagar.

The Report is submitted for kind consideration of this Hon'ble Tribunal. The direction passed by this Hon'ble Tribunal shall be complied with in true letter and spirit.

PLACE: Gurugram

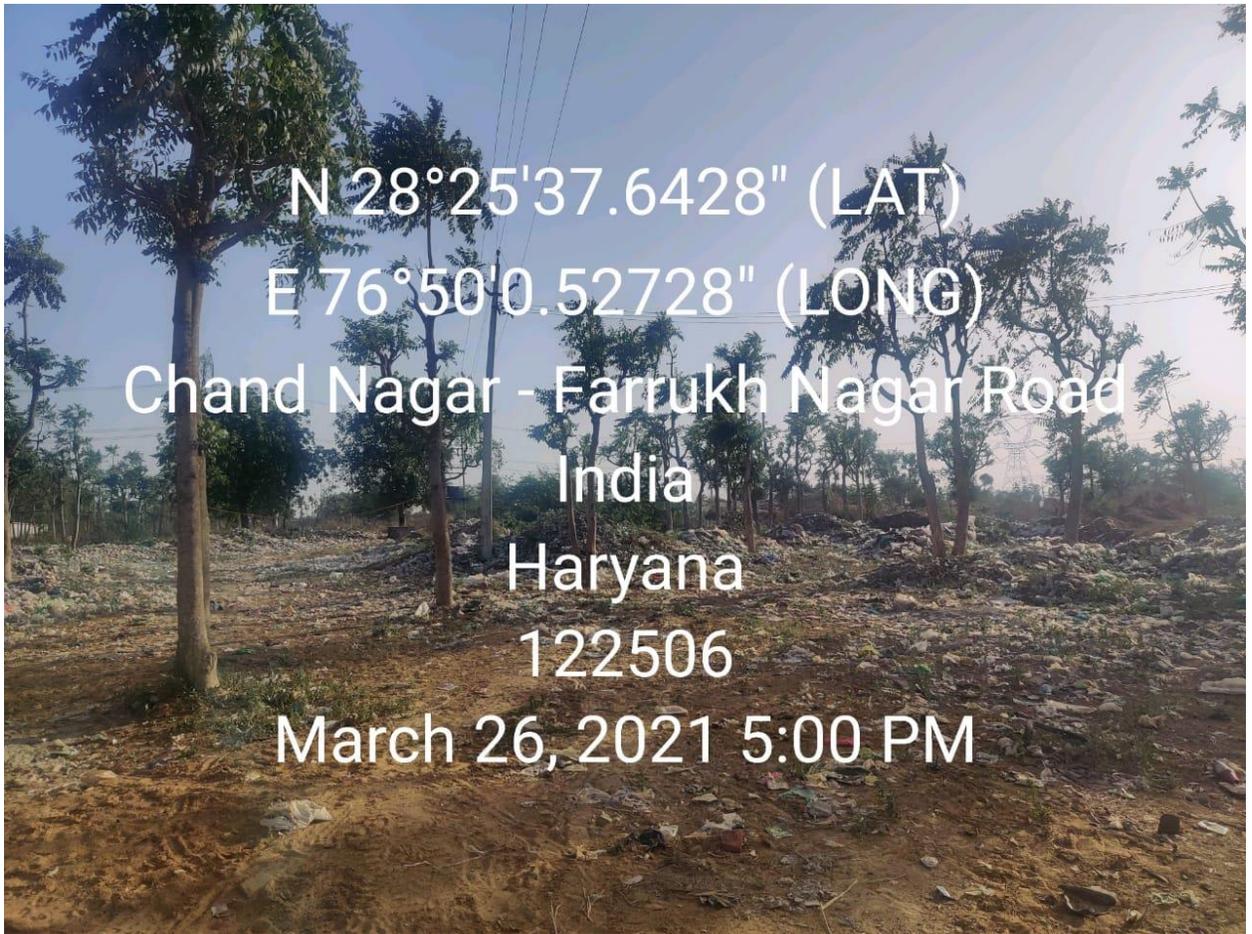
DATED: 31/3/2021


**Regional Officer
HSPCB, Gurugram
Region (S)**


**Additional Deputy Commissioner
Gurugram**

Annexure-R1







HSPCB

Regional Office, Gurugram (S)
Haryana State Pollution Control Board

3rd Floor, HSIIDC Complex, IMT Manesar, GurugramWebsite - www.hspcb.gov.inE-Mail - hspcbrogrs@gmail.com

Tele No. 0124-2290207

0124-2290208

No. HSPCB/GRS/2021/7091-92

Dated: 30/03/2021

To

The Secretary
Municipal Committee
Farrukhnagar, Gurugram

Sub: **Show Cause Notice for Non-Compliance of Municipal Solid Waste (Management & Handling) Rules 2016.**

Ref.: NGT order dated 21-08-2020 in OA no. 171 of 2020 and Inspection carried out on dated 26.03.2021.

Whereas Ms. Poonam Yadav has filed an application in Hon'ble National Green Tribunal as OA no. 171 of 2020 against Municipal Committee, Farrukhnagar for unscientific disposal of Municipal Solid Waste and illegal development of Municipal Solid Waste disposal site.

Whereas, in compliance to the orders of Hon'ble NGT, the Deputy Commissioner, Gurugram has appointed ADC Gurugram for site inspection along with RO, HSPCB. During inspection on dated 26.03.2021, it was found that Municipal Committee, Farrukhnagar is disposing & dumping the municipal solid waste without any segregation and treatment on the undeveloped site of 25 Acres. The un-segregated municipal solid waste is lying on the site and scattered in the whole area (photographs attached).

Whereas, Municipal Committee, Farrukhnagar has not adopted proper mechanism for scientific transfer / disposal of Municipal Solid Waste as per Municipal Solid Waste Rules, 2016 along with material recovery facilitation for Farrukhnagar town.

Whereas, as per Municipal Solid Waste (Management & Handling) Rules 2016 every Authority shall within the territorial area be responsible for the implementation of the provisions of MSW Rules, 2016 and for any infrastructure development for collection, storage, segregation, transportation, processing and disposal of Municipal Solid Waste.

Whereas, as per the Hon'ble National Green Tribunal vide order in OA no. 606 of 2018 in the matter of compliance of Solid Waste Management Rules, 2016, the stationary time lines is going to expired on 07.04.2021.

In view of above, you are hereby directed to immediately submit compliance along with time bound action plan for scientific disposal / transfer of Municipal Solid Waste with robust mechanism along with the status and nature of site to be developed for disposal of Municipal Solid waste at Farrukhnagar. So that same can be submitted to the Hon'ble NGT, failing which you will be liable for prosecution under MSW Rules, 2016 and environment compensation as applicable.

Endst. No. HSPCB/GRS/2021/

A copy of above is forwarded to the District Municipal Commissioner, Gurugram for information and further necessary action please.

Regional Officer
Gurugram Region (S)

Dated:

Regional Officer
Gurugram Region (S)